

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES**

LOK SABHA

UNSTARRED QUESTION NO. 362

**TO BE ANSWERED ON FRIDAY, FEBRUARY 3, 2017 / MAGHA 14, 1938 (SAKA)
CHEQUE-BOUNCE CASES**

362. SHRI PANKAJ CHAUDHARY:

Will the Minister of Finance be pleased to state:

- (a) whether the Government has formulated any policy to curb the rising incidence of cheque-bounce cases in the country;
- (b) if so, the details thereof;
- (c) the number of such cases pending in various courts bank/State/UT-wise;
- (d) whether the Government proposes to amend the Negotiable Instruments Act to prevent cheque bounce cases and if so, the details thereof; and
- (e) the other steps taken/being taken by the Government in this regard?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

(a) and (b): The Government, inter-alia, has adopted a coordinated approach to assist judiciary for phased liquidation of arrears and pendency in judicial systems, which, inter-alia, involves better infrastructure for courts including computerization, increase in strength of judicial officials / judges, policy and legislative measures in the areas prone to excessive litigation and emphasis on human resource development.

(c): A statement indicating the number of cases taken up and disposed through National Lok Adalats organized on bank matters / Section 138 of the NI Act and Recovery suits etc. held on 13.08.2016, as furnished by the National Legal Services Authority of India (NALSA) is Annexed.

(d): The Finance Minister in his Budget Speech 2017-18 has made following announcement "As we move faster on the path of digital transactions and cheque payments, we need to ensure that the payees of dishonoured cheques are able to realise the payments. Government is therefore considering the option of amending the NI Act suitably."

(e): To address the difficulties faced by the payee or the lender of the money, the Government enacted the Negotiable Instruments (Amendment) Act, 2015, which, inter-alia, clarifies the jurisdiction related issues for filing cases for offence committed under section 138 of the NI Act. The amendment helps the trade and commerce in general and allows the lending institutions, including banks, to continue to extend financing to the productive sectors of economy, as the process of pursuing the cheque bounces cases relating to loan default has been made simpler and efficient.

In order to reduce the pendency of cases in courts, the Legal Services Institutions under the Legal Services Authorities Act, 1987, organise weekly / monthly and also Mega Lok Adalats. In addition to this, National Lok Adalats are also organised in various subject matters including bank matters / Section 138 of the NI Act.

Statement indicating the number of cases taken up and disposed through National Lok Adalats organized on bank matters / Section 138 of the NI Act and Recovery suits etc. held on 13.08.201

S.No.	Name of SLSA*	Pre-Litigation Cases			Pending Cases			Total Taken Up	Total Disposal	Total Settlement Amount
		Taken Up	Disposal	Settlement Amount Rs.	Taken Up	Disposal	Settlement Amount Rs.			
1	Andhra Pradesh	8774	3269	90506769	11064	6881	265530889	19838	10150	356
2	Arunachal Pradesh	826	116	18388811	243	51	0	1069	167	183
3	Assam	36621	4483	241937942	1885	154	16453253	38506	4637	2583
4	Bihar	221203	35521	1564616189	2515	1157	51505782	223718	36678	1616
5	Chhattisgarh	59174	1717	58663850	1716	162	15850895	60890	1879	745
6	Goa	1411	232	8914983	884	300	6155988	2295	532	150
7	Gujarat	78702	11107	294276873	29266	18498	1286505792	107968	29605	15807
8	Haryana	6698	587	23659488	1620	208	27160616	8318	795	508
9	Himachal Pradesh	597	184	8978655	14751	10520	57188829	15348	10704	66
10	Jammu & Kashmir	1178	395	22636370	583	126	61217213	1761	521	838
11	Jharkhand	25627	5966	262941382	669	457	31212128	26296	6423	294
12	Karnataka	39695	8458	362194082	30576	19465	256918686	70271	27923	619
13	Kerala	23664	7175	563444661	6891	819	98095195	30555	7994	6615
14	Madhya Pradesh	191910	28395	332076804	20900	1106	384081732	212810	29501	716
15	Maharashtra	76240	2359	143594709	21883	5496	789690067	98123	7855	9332
16	Manipur	939	579	17800733	30	1	0	969	580	178
17	Meghalaya	1164	198	4781639	2332	264	7926329	3496	462	127
18	Mizoram	562	325	55126110	17	2	44750	579	327	55
19	Nagaland	442	94	13028337	10	2	137247	452	96	13
20	Odisha	57419	5307	161242274	18342	1675	220885478	75761	6982	382
21	Punjab	9098	2171	157613583	4652	2191	791456515	13750	4362	949
22	Rajasthan	49023	12343	208402538	19954	1317	143254314	68977	13660	3516
23	Sikkim	91	38	3729605	4	2	265000	95	40	39
24	Tamil Nadu	87591	7126	726698075	0	0	0	87591	7126	7266
25	Telangana	11941	3382	74640389	5471	4262	386234838	17412	7644	4608
26	Tripura	2025	322	18214968	14737	4212	1405600	16762	4534	190
27	Uttar Pradesh	160764	60446	530567169	141983	111179	148030781	302747	171625	6785
28	Uttarakhand	3188	445	30333175	2117	165	16888517	5305	610	472
29	West Bengal	12457	2997	70221046	333	284	6447238	12790	3281	766
30	Andaman & Nicobar Islands U.T.	644	52	8199000	0	0	0	644	52	8
31	U.T. Chandigarh **	1404	63	18093684	8048	7157	25453956	9452	7220	433
32	Dadra & Nagar Haveli U.T.	160	5	63950	43	16	618000	203	21	6
33	Daman & Diu	87	15	955447	14	7	68,232,500	101	22	69
34	Delhi	4862	1017	57996388	7170	4203	1844419184	12032	5220	19024
35	Lakshadweep***	0	0	0	0	0	0	0	0	0
36	U.T. of Puducherry	1250	240	20895290	44	19	3900500	1294	259	247
TOTAL		1,177,431	207,129	6,175,434,968	370,747	202,358	7,013,167,812	1,548,178	409,487	13,188,6

Note: * State Legal Services Authority (SLSA)

** High Court Legal Services Committee, Punjab & Haryana High Court has taken up 145 cases and no case has been setteled. The data has been included in the UT Chandigarh figure.

*** No cases filed matter related to Bank in Lakshadweep SLSA